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19.28 hrs.

PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1984-85."

The motion was adopted.

SHRI S.M. KRISHNA: I introduce the Bill.

I beg to move**:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1984-85, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1984-85, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up Clause by-Clause consi-

deration of the Bill.

The question is:

"That Clauses 2, and 3, and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.30 hrs.

PUNJAB APPROPRIATION BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1983-84.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1983-84".

The motion was adopted.

^{*}Introduced with the recommendation of the President.

^{**}Moved with the recommendation of the President.

SHRI S.M. KRISHNA: Sir, I introduce^e the Bill.

I beg to move*:

question is :

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"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1983-84 be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1983-84 be taken into consideration."

"That the Bill to authorise payment

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we will take up Clause by clause consideration of the Bill. There are no amendments. The

"That Clauses 2, 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill.

MR. DEPUTY-SPEAKER: Now, question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.33 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 20, 1984/Phalguna 30, 1905 (Saka)

^{*}Introduced/moved with the recommendation of the President.